

By Speed Post

File No. J – 11017 / 05 / 2015 - JR
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, 26-Mansingh Road,
New Delhi-110 011.

Dated: 18th May, 2016.

To,

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan, 3rd Floor, 'C' Wing,
Khan Market, New Delhi – 110 003.

Subject: **Centrally Sponsored Scheme (CSS) relating to development of infrastructural facilities for the judiciary – Release of financial assistance to the Union Territory of Andaman and Nicobar Islands during the year 2016-17.**

Sir,

I am directed to convey the sanction of the President of India to the payment of a grant of Rs. 2,59,68,326 /- (Rs. Two crore fifty nine lakh sixty eight thousand three hundred twenty six only) during 2016-17 to the Union Territory of Andaman and Nicobar Islands under the Centrally Sponsored Scheme (CSS) for construction of court buildings and residential accommodation for judges / judicial officers covering the District and Subordinate Courts. The High Courts are not covered under the scheme.

2. The amount involved is to be transferred through authorization in favour of the Pay and Accounts Officer, Union Territory of Andaman & Nicobar Islands, Port Blair.

3. The expenditure involved is debitable to Demand No. 56 during 2016-17 under Major Head 2014-Administration of Justice, Minor Head 00.104-Judicial Commissioner (UTs without legislature), 01-Grants for infrastructural facilities for judiciary, 01.00.31-Grants-in-aid General.

4. The concerned State Government / UT Administration is requested to utilize this amount during the current financial year 2016-17. The details of the amount spent by the Union Territory of Andaman and Nicobar Islands, alongwith audit certificate, utilization certificate in the prescribed format,(GFR-19A) duly signed by the competent authority and physical achievements may be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. The accounts of the State Government / UT Administration in respect of the Grant being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provisions of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

6. This sanction has been entered in the Register of Grants at Sl. No. 01 at page no. 17-18.

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